

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD.**

Allahabad, this the 21<sup>th</sup> day of September, 2021

**Civil Misc. Contempt Petition No.330/00005/2020**  
in  
**Original Application No. 330/01008/2016**

**Hon'ble Mr. Tarun Shridhar, Member (Administrative)**  
**Hon'ble Ms. Pratima K Gupta, Member (Judicial)**

S.K. Srivastava, Ex. Sr. Booking Clerk Varanasi, Resident of MIG/22 Govindpur Colony, District - Allahabad.

. . .Petitioner

**By Advocate : Shri Anil Kumar Srivastava**  
**Shri Hari Shankar Chaurasia**

**V E R S U S**

1. Shri Amit Srivastava, Additional Divisional Railway Manager Officer Northern Railway, Lucknow.
2. Shri Mukesh Bahadur Singh, Senior Divisional Personnel Officer, Northern Railway, Lucknow.

. . .Respondents

**By Advocate : Shri G.K. Tripathi**

**O R D E R**

**By Hon'ble Mr. Tarun Shridhar, Member (Administrative) :**

Shri Hari Shankar Chaurasia, learned counsel for the petitioner and Shri G.K. Tripathi, learned counsel for the respondents are present.

2. This contempt petition has been filed for non compliance of the order of this Tribunal dated 22.11.2016 passed in OA No.1008/2016. In the aforesaid OA, a specific direction was given to the respondents to decide the representation of the applicant with respect to non payment of his retiral dues, within a period of three months.

3. Learned counsel for the respondents submits that the representation has been decided and the retiral dues as admissible shall be released in favour of

the applicant at the earliest possibly within a period of 30 days from the date of receipt of the order. He further submits that there has been a delay in finalizing and release of the dues on account of non fulfillment of statutory requirement and submitting the requisite form by the applicant. Learned counsel for the petitioner confirms that requisite form has been submitted to the respondents, and the learned counsel for the respondents while agreeing the same assures that the genuine dues shall be released within a period of 30 days.

4. In view of the above, nothing survives in the present contempt petition at this stage and it is disposed of accordingly. Notices are discharged.

(Pratima K Gupta)  
Member(Judicial)

(Tarun Shridhar)  
Member(Administrative)

RKM/